

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 229 of 1995

DATE OF ORDER: - 14th February, 1997

BETWEEN:

VAJIMEN BIBI

.. APPLICANT

AND

Union of India rep. by

1. The Chief Project Manager (Con),
S.E.Railway, Visakhapatnam,
2. The Chief Administrative Officer (Projects),
S.E.Railway, Visakhapatnam,
3. The Divisional Railway Manager,
S.E.Railway,
Visakhapatnam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.Y.SUBRAHMANYAM

COUNSEL FOR THE RESPONDENTS: Mr.C.V.MALLA REDDY, Addl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.Y.Subrahmanyam, learned counsel for the applicant and Mr.C.V.Malla Reddy, learned standing counsel for the respondents.

2. The applicant in this OA is wife of one late Asadali Saradar ^{who} was engaged as Casual Labourer under R1

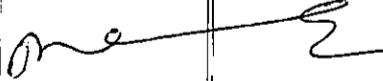
with effect from 30.12.71. He attained temporary status on completion of 120 days of service. He worked in the temporary status category upto 13.2.77 when he expired.

3. This OA is filed by his widow praying for direction to the respondents to grant her family pension and DCRG, as applicable to temporary railway servants and payment of consequential arrears.

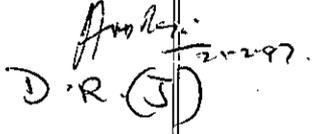
4. All the issues raised in this OA have been considered in depth in OA 1289/96 which was decided on 10.1.97. For the reasons stated in that OA, this OA is also liable to be dismissed. However, the applicant ^{may} ~~can~~ ^{submit} ~~make~~, if so advised, a representation to the authorities to examine the cas for regularisation of services of her husband and to grant her family pension taking recourse to Rule 107 of Miscellaneous Chapter XII of Railway Servants (Pension) Rules, 1993 as a measure of social justice.

6. In the result the OA is dismissed subject to the obserations as made above. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)
14/2/97


(R. RANGARJAN)
MEMBER (ADMN.)

DATED:-14th-February, -1997
Dictated in the open court.


D.R. (J)
22/2/97

7.3.7

O.A. NO. 229/95

Copy to:

1. The Chief Administrative Officer, (Projects),
South Eastern Railway, ~~Chennai~~ *Visakhapatnam.*
2. The Chief Project Manager (Con),
South Eastern Railway,
Visakhapatnam.
3. The Divisional Railway Manager,
South Eastern Railway,
Visakhapatnam.
4. One copy to Mr. Y. Subrahmanyam, Advocate,
45-58-7, Narasimhamnagar, Visakhapatnam,
5. One copy to Mr. C. V. Malla Reddy, Addl. CGSC,
CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One duplicate copy.

YLKR

8/10/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 14/2/97

Order/Judgement
R.P/C.P/M.A. NO.

in
O.A. NO. 229/95

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~DISMISSED FOR DEFAULT~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
ब्रेफ़िंग/DESPATCH
- 4 MAR 1997
हैदराबाद ब्याच
HYDERABAD BENCH